

By Speed Post

File No. J – 11017 / 26 / 2015 - JR
Government of India
Ministry of Law & Justice
(Department of Justice)

Jaisalmer House, 26-Mansingh Road,
New Delhi-110 011.
Dated: 20th May, 2016.

To,

The Principal Accounts Officer,
Department of Legal Affairs,
Lok Nayak Bhawan, 3rd Floor, 'C' Wing,
Khan Market, New Delhi – 110 003.

Subject: **Centrally Sponsored Scheme (CSS) relating to development of infrastructural facilities for the judiciary – Release of financial assistance to the State Government of Nagaland during the year 2016-17.**

Sir,

I am directed to convey the sanction of the President of India to the payment of **Rs.20,00,00,000/-(Rupees Twenty Crore only)** during the year 2016-17 as Central share to the State Government of Nagaland under the Centrally Sponsored Scheme (CSS) for development of Infrastructure facilities for judiciary, for construction of court buildings and residential accommodation for judges / judicial officers covering District and Subordinate Courts. The High Courts are not covered under the revised Scheme.

2. The expenditure involved is debit to Demand No. 56 during 2016-17 under Major Head 3601 – Grants – in – aid to State Governments, Sub-Major Head 04 – Grants for Centrally Sponsored Plan Scheme, Minor Head 04.891-Administration of Justice Other Grants, 01-Grants for infrastructural facilities for judiciary, 01.00.35-Grants for creation of Capital Assets.

3. The concerned State Government / UT Administration is requested to utilize this amount during the current financial year 2016-17. The details of the amount spent by the State Government of Nagaland, alongwith audit certificate, utilization certificate in the prescribed format,(GFR-19A) duly signed by the competent authority and physical achievements may be sent to this Department at the earliest & latest by the end of the stipulated period in this regard.

4. The accounts of the State Government / UT Administration in respect of the Grant being released shall be open to inspection by the Sanctioning authority and audit, both by the Comptroller and Auditor General of India under the provisions of CAG (DPC) Act, 1971 and internal audit by the Principal Account Office of the Department of Justice, whenever the State Government is called upon to do so.

5. This sanction has been entered in the Register of Grants at Sl. No. 02 at page no. 17-18.

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